

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF SCHON ULTRAWARES PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Schon Ultrawares Private Limited
2.	Date of incorporation of corporate debtor	29/09/2000
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. of corporate debtor	U26913DL2000PTC107972
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 94, NEEL KAMAL APARTMENTS, VIKAS PURI, WEST DELHI, DELHI- 110018 <b>Principal Office :</b> F - 73 & 74, EPIP, NEEMRANA, RAJESTHAN-301705
6.	Insolvency commencement date in respect of corporate debtor	01.08.2023 (copy of order uploaded on 03.08.2023)
7.	Estimated date of closure of insolvency resolution process	28.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Mahajan, Registration number: <b>IBBI/IPA-001/IP-P00991/2017-18/11631</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: C2/288, Janak Puri, New Delhi- 110058 Email: sandeep8mahajan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email ID : schonultrawares.ibc@gmail.com
11.	Last date for submission of claims	16.08.2023 (15.08.2023 being a National Holiday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) NA

**\*NA- Not Applicable**

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process of **Schon Ultrawares Private Limited** on 01.08.2023

The creditors of **Schon Ultrawares Private Limited**, are hereby called upon to submit their claims with proof on or before 16.08.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.  
**Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

 

**Mr. Sandeep Mahajan**  
**Interim Resolution Professional**  
**Reg No.: IBBI/IPA-001/IP-P00991/2017-18/11631**  
**AFA Valid Upto: 19.12.2023**  
**409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001**  
**Email: schonultrawares.ibr@gmail.com**  
**Date: 04.08.2023**  
**Place: Delhi**

**E-AUCTION SALE NOTICE**  
**JOT IMPEX PRIVATE LIMITED (IN LIQUIDATION)**  
 Reg. Off.: 1/204, Ground Floor, Sadar Bazar, Delhi Cantt, New Delhi-110010 India  
 Liquidator: Mr. Akhilesh Kumar Gupta  
 Liquidator Address: LGF, A-16/9, Vasant Vihar, New Delhi-110057  
 Email: JIPL.IRP@LLCA.NET; Contact No. - 9810077370  
**E-Auction: Sale of Assets under Insolvency and Bankruptcy Code, 2016**  
 Date and Time of Auction: 04<sup>th</sup> September, 2023 from 11.00 a.m. to 1.00 p.m.  
 (With unlimited extension of 5 minutes each)

Lot	Property Details	Reserve Price (in Rs.)	EMD (in Rs.)	Incremental Amt. (in Rs.)
1	Property Number DPT 632, 6 <sup>th</sup> Floor, Plot 79 and 80, DLF Prime Tower, Okhla Phase-I, New Delhi-110020 (with 1 covered parking)(size- 801 sq.ft.)	83,25,000	8,32,500	25,000
2	Property Number DPT 633, 6 <sup>th</sup> Floor, Plot 79 and 80, DLF Prime Tower, Okhla Phase-I, New Delhi-110020 (with 1 covered parking)(size- 759 Sq.ft.)	78,75,000	7,87,500	25,000

SI. No	Auction process	Dates
1	Public Announcement of Auction and E-Auction Process Document made available on the websites	04 <sup>th</sup> August, 2023
2	Last date of submission of application to participate in the auction & eligibility documents by the prospective bidder	18 <sup>th</sup> August, 2023
3	Declaration of name of Qualified Bidders	22 <sup>nd</sup> August, 2023
4	Inspection of property & consultation for due diligence (on or before)	29 <sup>th</sup> August, 2023
5	Submission of earnest money deposit (EMD) by the Qualified Bidders (on or before)	01 <sup>st</sup> September, 2023
6	Date of Auction	04 <sup>th</sup> September, 2023

**Terms and Condition of the E-auction are as under:**  
 1. E Auction will be conducted on "AS IS WHERE IS" "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s. Nexxen Solutions Private Limited.  
 2. The bidders cannot place a bid at a value below the reserve price.  
 3. It shall be the responsibility of the bidders to satisfy themselves about the assets and the specifications before submitting the bid. Any discussion and/or inspection relating to the assets put on auction will be permitted between 23<sup>rd</sup> August, 2023 to 29<sup>th</sup> August 2023 with prior appointment only. The intending bidders are advised to make their own independent inquiries regarding the encumbrances on the property including the disputed tenancy rights of the present occupier vis-a-vis the rights & claims of the liquidator, statutory liabilities, arrears of property tax, any other dues, etc. in respect of the properties being auctioned.  
 4. The complete E-Auction process document containing details of the properties, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://DisposalHub.com>. For any query, information, support, procedure and online training on e-auction, the prospective bidders may contact the Client Service Delivery (CSD) Department of Sales & Marketing and e-auction service provider M/s Nexxen Solutions Private Limited, through Phone: +91 1244233933, Mobile No.: +91 9310029933; E-mail: eAuctions@nexxen.in; CSD@DisposalHub.com.  
 5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefor.  
 6. As per proviso to clause (f) of Section 35 of the IBC 2016, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the IBC 2016 (as amended from time to time).

Akhilesh Kumar Gupta  
 Liquidator  
 Date: August 03, 2023  
 Place: New Delhi  
 IBB/PA-001/ IP-P00780/2017-2018/11353

**MFL INDIA LIMITED**  
 (CIN: L63040DL1981PLC012730)  
 Regd. Office: 94/4, UG-F, UG-9, Village Patparganj, Delhi 110091  
 Website: www.mflindia.info, Contact No +91-11-32076767  
**NOTICE**  
 NOTICE is hereby given that 40th Annual General Meeting of the members of MFL India Limited will be held on Friday, 25th August 2023 at 03:00 P.M through Video Conferencing (VC)/Other Audio visual means (OAVM).

Notice of the Meeting along with the explanatory statement and Annual Report for the Financial Year ended 31st March 2023, and Remote E-voting details has been sent in electronic mode to all the members whose e-mail id's registered with RTA and depository participants (DP) and Physical copies of the same has been sent to all members individually at their registered address in the prescribed mode. The Annual report including notice of AGM of the company is available at the website of the company and also available for the inspection at registered address of the company during office hours on working days, except Sunday.

In compliance with section 108 of the Companies Act, 2013, read with rule 20 of the Companies (Management and Administration) Amendment Rules, 2015, and Regulation 44 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its Shareholders with facility of "remote e-voting" (e-voting from a place other than venue of AGM), through e-voting services provided by LINK Intime, to enable them to cast their votes at 40th AGM of the Company. The details as per requirement of the rules are given hereunder:

- Pursuant to Section 91 of the Companies Act, 2013 and SEBI (LODR) Regulations, 2015, the register of members and Transfer Books of Company will remain closed from 19th August, 2023 to 25th August 2023 (Both days inclusive).
- The remote e-voting period will commence from August 22, 2023 (9:00 A.M.) and ends on August 24, 2023 (5:00 P.M.). The e-voting module will be disabled by Link Intime for voting thereafter on 24th August 2023. During this period the eligible shareholders of the company, holding shares either in physical form or in dematerialized form, may cast their vote electronically.
- The Cut-off date for determining the eligibility to vote by electronic (Remote e-voting) is Saturday, 18th August 2023.
- Those Persons who have acquired shares and have become members of the company after dispatch of Notice of the AGM by the Company and whose names appear in the register of members or Register of Beneficial holders as on Cut-off date i.e. 18th August 2023 can view of the Notice 40th AGM on the Company's Website at [www.mflindia.info](http://www.mflindia.info) and also on website of linkintime at [www.evotingindia.com](http://www.evotingindia.com).
- The Company has appointed Mr. Amit Agrawal, Practicing Company Secretary as Scrutinizer to scrutinize the e-voting process.
- The members who have cast their vote by remote e-voting may also attend the meeting but shall not be entitled to cast their vote again.
- Members may contact Mr. Anil Thukral, Managing Director at 94/4, UG-F, UG-9, Village Patparganj, Delhi 110091 for any grievance related to electronic voting and write to her on company's mail id at [mfid@linkintime.com](mailto:mfid@linkintime.com) and members may contact Mr. Bharat of Link Intime India Pvt Limited, our Registrar & Share transfer agent for any grievance related to e-voting by writing to them at [deokumar.singh@linkintime.com](mailto:deokumar.singh@linkintime.com) and calling on them at 011-41410592, 93,94 between 10:00 A.M. to 6:00 P.M.
- A member entitled to attend and vote at the meeting is entitled to appoint a Proxy to attend and vote on poll instead of himself / herself and Proxy need not be a Member of the Company. The instrument appointing Proxy should be deposited at the registered office of the Company not less than 48 hours before the commencement of the meeting.

By order of Board of Directors  
 For MFL India Limited  
 Sd/-  
 Mr. Anil Thukral  
 Managing Director  
 DIN: 01168540  
 Date: 03.08.2023  
 Place: New Delhi

**SHIVKAMAL IMPEX LIMITED**  
 Regd. Office: Ground Floor, Block-P-7, Green Park (Extn.) New Delhi-110016  
 Tel: 011-26192964, e-mail: shiv\_kamal@yahoo.com, info@shivkamalimpe.com  
 Website: www.shivkamalimpe.com CIN: L52110DL1985PLC019893  
**Extract of Unaudited Financial Results for the Quarter ended June 30, 2023**

Sl. No.	Particulars	(Rs. In lakhs)		
		Quarter ended 30-Jun-23 (Unaudited)	Quarter ended 30-Jun-22 (Unaudited)	Year ended 31-Mar-23 (Audited)
1	Total Income from Operations	9.94	8.56	33.51
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	6.69	5.31	13.53
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	6.69	5.31	13.53
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5.01	4.11	10.13
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5.01	4.11	10.13
6	Paid up Equity Share Capital	100.56	100.56	100.56
7	Reserves (excluding Revaluation Reserve) as shown in Audited Balance Sheet	-	-	556.54
8	Earnings Per Share (of Rs. 10/- each) (not annualized for quarter)	Rs. 0.50	Rs. 0.41	Rs. 1.01
9	Diluted	Rs. 0.50	Rs. 0.41	Rs. 1.01

**Notes:**  
 1. The above is an extract of detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the website of Stock Exchange at [www.bseindia.com](http://www.bseindia.com) and Company's Website at [www.shivkamalimpe.com](http://www.shivkamalimpe.com).  
 2. The above Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective Meeting(s) held on August 03, 2023.

By the Order of the Board  
 For Shivkamal Impex Limited  
 Sd/-  
 Manu Jain  
 (Director)  
 DIN: 07801467  
 Place: New Delhi  
 Date: 03.08.2023

**DEBTS RECOVERY TRIBUNAL —I, DELHI.**  
 4th FLOOR JEEVAN TARA BUILDING, PARLIAMENT STREET  
 NEW DELHI — 110001  
 O.A.752/2022  
**ASSET RECONSTRUCTION COMPANY INDIA LTD APPLICANT**  
**VRSUS**  
**NAYATI MEDICAL PRIVATE LIMITED Defendants**  
**TO, (1) Mrs. Karuna Menon 9, Oak Drive, DLF Chattarpur Farms Chattarpur, South Delhi- 110074 Also At: Flat No-302, Duplex, Block No-01, 3rd Floor, Phase - II Heritage City, Village Sarhaul, Gurgaon, Haryana 122015**  
**(2) Mr. Narendra Singh 1912, Awagrah House, 1912, Damier Nagar Mathura, Uttar Pradesh-281001**  
**(3) Mr. Sathish Kumar Narula 75-B, Pocket-E, Gangotri Enclave, Alaknanda, South Delhi 110019**

Whereas the above named applicant has instituted a case for recovery of **Rs.14,20,76,231 (Rupees Fourteen Crore Twenty Lakhs Seventy Six Thousand Two Hundred Thirty One Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before **Ld. Registrar on 13.10.2023 at 10:30 A.M.** (for further details kindly visit DRT website [www.tribunal.gov.in](http://www.tribunal.gov.in) Phone Number: 011-23748473 Take notice that in case of your failure to appear on the above mentioned day before this Tribunal, the case will be heard and decided in your absence. **Due to ongoing Pandemic Situation, all the matters will be taken up through Video Conferencing and for that purpose:-All the Advocates / Litigants shall download the "Cisco Webex" application/Software;"Meeting ID" and "Password" for the next date of hearing qua cases to be taken by "Registrar/Recovery Officer-I/ and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. "drt.gov.in" under the Public Notice Head. In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 011-23748473. Given under my hand and seal of the Tribunal on this 30 June of 2023 Respondent may contact under mention Phone number for further enquiry. Mr. Amit K. Dar, Ld. Registrar DRT-I, Delhi No: 011-23748473 Email: [prt1delhi-dfs@nic.in](mailto:prt1delhi-dfs@nic.in)**  
**By Order of this tribunal Assistant Registrar**

By order of the Board  
 For Pacific Industries Limited  
 Sd/-  
 (Sachin Shah)  
 Company Secretary  
 Date : 03.08.2023  
 Place : Udaipur

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SCHON ULTRAWARES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	SCHON ULTRAWARES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29/09/2000
3. Authority under which corporate debtor is incorporated/registered	ROC-Delhi
4. Corporate Identity No. of corporate debtor	U26913DL2000PTC107972
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 94, Neel Kamal Apartments, Vikas Puri, West Delhi, Delhi-110018 Principal Office : F - 73 & 74, EPIP, Neemrana, Rajasthan-301705
6. Insolvency commencement date in respect of corporate debtor	01.08.2023 (copy of order uploaded on 03.08.2023)
7. Estimated date of closure of insolvency resolution process	28.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Mahajan, Registration number: IBB/PA-001/IP-P00991/2017-18/11631
9. Address and e-mail of the interim resolution professional, as registered with the Board	Addr: C/2288, Janak Puri, New Delhi- 110058 Email: sandeep8mahajan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Addr: Flat No 409, 4th Floor Ansal Bhanaw, 16, K G Marg, Connaught Place, New Delhi-110001 Email id: schonultrawares.lbc@gmail.com
11. Last date for submission of claims	16.08.2023 (15.08.2023 being a National Holiday)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) NA

**\*NA- Not Applicable**  
 Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process of Schon Ultrawares Private Limited on 01.08.2023.  
 The creditors of Schon Ultrawares Private Limited, are hereby called upon to submit their claims with proof on or before 16.08.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable.  
 Submission of false or misleading proofs of claim shall attract penalties.  
**Mr. Sandeep Mahajan**  
 Interim Resolution Professional  
 Reg No.: IBB/PA-001/IP-P00991/2017-18/11631  
 AFA Valid Upto: 19.12.2023  
 Date: 04.08.2023 409, Ansal Bhanaw, 16 K.G. Marg (Connaught Place), New Delhi - 110001  
 Place: Delhi Email: schonultrawares.lbc@gmail.com

**MEATECH SOLUTIONS LLP**  
 (Registered as Limited Liability Partnership with Identification Number: AAC-5492)  
 Regd. Office: G-1/2, GROUND FLOOR, MALVIYA NAGAR, NEW DELHI 110017  
**Before the Central Government / Registrar of Companies, Delhi**  
 In the matter of sub-section (3) of Section 13 of LLP Act, 2008 and sub-rule (4) of rule 17 of the LLP (Incorporation of LLP and Matters incidental There to) Rules, 2009  
**AND**  
 In the matter of MEATECH SOLUTIONS LLP having its Registered Office at G-1/2, GROUND FLOOR, MALVIYA NAGAR, NEW DELHI 110017 .....Petitioner  
 Notice is hereby given to the General Public that the LLP proposes to make an application to the Central Government / Registrar Of Companies, Delhi under section 13(3) of the LLP Act, 2008 seeking confirmation for change of its Registered Office from "National Capital Territory of Delhi" to "State of Haryana".  
 Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Delhi at the address : 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019, within fourteen days of the date of publication of this notice with a copy to the applicant LLP at its registered office at the address mentioned above.  
**For MEATECH SOLUTIONS LLP**  
 GIRISH JAIN  
 Designated Partner  
 Date: 01/08/2023  
 Place: New Delhi  
 DIN: 06407550

**AU SMALL FINANCE BANK LIMITED**  
 (A SCHEDULED COMMERCIAL BANK)  
 Regd. Office: 19-A, Dhuleshwar Garden, Aimer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)  
**Demand Notice Under Section 13(2) of Securitisation Act of 2002**  
 As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the borrowers/co-borrowers/ Mortgagees/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below.  
 Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of the Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower /Mortgagor/Guarantor/ Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(A/C No.) L9001061124301717 Chander Shekhar (Borrower), Smt.Indu Sharma (Co-Borrower), Smt.Kavita Shekhar (Co-Borrower)	13-Jun-23 Rs. 230472/- Rs. Two Lac Thirty Thousand Four Hundred Seventy-Two Only As on 12-Jun-23	Property Situated AT KHASRA NO 276 AND 637/350 PLOT OF CHANDER KHEWAT NO 151 PROPERTY NO 1541/2 AND 1541/3 GURUDWARA ROAD KOTLA MUBARAKPUR NEW DELHI DELHI Admeasuring 22.16 SQ_YRD
(A/C No.) L9001060117371628 Kapil (Borrower), Smt. Neema (Co-Borrower), Gyanendra Baisoya (Co-Borrower)	07-Jul-23 Rs. 2058492/- Rs. Twenty Lac Fifty-Eight Thousand Four Hundred Ninety-Two Only As on 06-Jul-23	Property Situated At Freehold - Within Municipal Limit Plot No.C-47 Kh No.20/20 Panchal Vihar East Delhi Admeasuring 100 Sqyds
(A/C No.) L9001061121104444 Azra Enterprises (Borrower), Smt.Nazma (Co-Borrower), Noor Nisha (Co-Borrower), Mohd Aziz (Co-Borrower), Mohd Ayub (Co-Borrower)	07-Jul-23 Rs. 246758/- Rs. Two Lac Forty-Six Thousand Seven Hundred Fifty-Eight Only As on 06-Jul-23	Property Situated At Freehold - Municipal Limit Metro And Urban 1 249 Shahdara North East Delhi, Delhi Admeasuring 78 Sqyds
(A/C No.) L9001060118205935 Azra Enterprises (Borrower), Mohd Aziz (Co-Borrower), Mohd Ayub (Co-Borrower), Smt.Nazma (Co-Borrower), Noor Nisha (Co-Borrower)	07-Jul-23 Rs. 228334/- Rs. Twenty-Two Lac Eighty-Three Thousand Three Hundred Thirty-Four Only As on 06-Jul-23	Property Situated At Freehold - Municipal Limit Metro And Urban Property No. 1249 1, 249 Shahdara North East Delhi Admeasuring 78 Sqyds

Place: Delhi Date : 03-08-2023 Authorised Officer AU Small Finance Bank Limited

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**HDFC BANK**  
 Branch : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-67, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com  
**E-AUCTION SALE NOTICE (Sale through e-bidding only)**  
**Tender Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken as described in column (D) by the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below :  
 Notice is hereby given to Borrower / Mortgagor(s)/ legal heirs, legal representatives (whether known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagor(s) (since deceased), as the case may be, indicated in Column (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.  
 For detailed terms and conditions of the sale, please refer to the link provided in HDFC Secured Creditor's website i.e. [www.HDFCBANK.COM](http://www.HDFCBANK.COM)

(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)
Name/s of Borrower(s)/Mortgagor(s)/ Guarantor(s)/ Legal Heirs and Legal Representatives (whether known or unknown) Executor(s), Administrator(s), Successor(s) and Assign(s) of the respective Borrower(s) / Mortgagor(s) / Guarantor(s) (since deceased), as the case may be.	Outstanding dues to be recovered (Secured Debt) (Rs.)*	Description of the Immovable Property / Secured Asset	TYPE OF POSSESSION	DATE & TIME OF INSPECTION	Reserve Price (Rs.)	Last date of submission of bids	Earnest money deposit	Bid Incremental Rate	Date of Auction and time
MR NARESH KUMAR & MRS AVLOK RAGHAV (Borrowers)	Rs.19,50,058/- (Rupees Nineteen Lacs Fifty Thousand and Fifty Eight only) outstanding as on 31 Aug 2022	PLOT NO- 373 & 374, PHASE-I, PUSHPANJALI BAIKUNTHADMEASURING 1937.5 SQ FT SITAUTED AT KHASRA NO 332, MAUZA TEHRA, TEHSIL & DISTT. MATHURA, UTTAR PRADESH - 281121 ALONGWITH CONSTRUCTION THEREON PRESENT AND FUTURE	PHYSICAL POSSESSION	10 AUG 2023 FROM 11 AM TO 3 PM	Rs.46,00,000/- (Rupees Forty Six Lacs Only)	08 SEP 2023 BY 4 PM	10% of the Bid Amount	Rs. 10,000/- (Rupees Ten Thousand Only)	11 SEP 2023 FROM 10AM TO 10.30 AM

\*together with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation thereof.  
**In respect of the property at Serial No 1** the prospective purchasers/bidders are requested to independently ascertain amounts that might be due to the Builder/Society or any other statutory/electricity/water/property tax/other dues etc. prior to submitting the bid and the said dues, if any, has to be cleared/ paid by the successful purchasers/bidders and HDFC will not be liable to make any payment whatsoever.  
**Matex Net Pvt Ltd would be assisting the Authorized Officer in conducting the auction through an e-bidding process. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Matex Net Pvt Ltd, Mr. Vikas Kumar - 9650387768, Mr.Vijay -7200538774, Email : solutions@matexnet.com, Mr.S Raju - 9150757333, Email : rajus@matexnet.com or visit their website at <https://assets.matexauctions.com/> or Mr. Aju Ashok No. Authorised Officer, HDFC Bank Limited (Mobile No. 9971380421) or Mr. Naman Jain (Mobile No. 7300816823).**  
 The Bid Document can be collected / obtained from the Authorized Officer of HDFC Bank Limited (HDFC) having his office at 2ND FLOOR, THE CAPITAL COURT, MUNIRKA, OLOF PALME MARG, OUTER RING ROAD, NEW DELHI-110067 or directly from M/s Matex Net Pvt Ltd. No: 37/22, Chamiers Towers, 6th floor, Chamiers Road, Teynampet, Chennai - 600018  
 The secured asset is being sold on "AS IS WHERE IS" and "AS IS WHAT IS" basis.  
 To the best of knowledge and information of the Authorized Officer of HDFC, there are no encumbrances in respect of the above immovable properties / Secured Assets.  
 Date: 03-AUG-2023  
 Place: NEW DELHI  
 Sd/-  
 Authorised Officer  
 Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

**HDFC Bank Limited**  
 Branch : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-67, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com  
**E-AUCTION SALE NOTICE (Sale through e-bidding only)**  
**Tender Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken as described in column (D) by the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below :  
 Notice is hereby given to Borrower / Mortgagor(s)/ legal heirs, legal representatives (whether known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagor(s) (since deceased), as the case may be, indicated in Column (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.  
 For detailed terms and conditions of the sale, please refer to the link provided in HDFC Secured Creditor's website i.e. [www.HDFCBANK.COM](http://www.HDFCBANK.COM)

(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)
Name/s of Borrower(s)/Mortgagor(s)/ Guarantor(s)/ Legal Heirs and Legal Representatives (whether known or unknown) Executor(s), Administrator(s), Successor(s) and Assign(s) of the respective Borrower(s) / Mortgagor(s) / Guarantor(s) (since deceased), as the case may be.	Outstanding dues to be recovered (Secured Debt) (Rs.)*	Description of the Immovable Property / Secured Asset	TYPE OF POSSESSION	DATE & TIME OF INSPECTION	Reserve Price (Rs.)	Last date of submission of bids	Earnest money deposit	Bid Incremental Rate	Date of Auction and time
MR NARESH KUMAR & MRS AVLOK RAGHAV (Borrowers)	Rs.19,50,058/- (Rupees Nineteen Lacs Fifty Thousand and Fifty Eight only) outstanding as on 31 Aug 2022	PLOT NO- 373 & 374, PHASE-I, PUSHPANJALI BAIKUNTHADMEASURING 1937.5 SQ FT SITAUTED AT KHASRA NO 332, MAUZA TEHRA, TEHSIL & DISTT. MATHURA, UTTAR PRADESH - 281121 ALONGWITH CONSTRUCTION THEREON PRESENT AND FUTURE	PHYSICAL POSSESSION	10 AUG 2023 FROM 11 AM TO 3 PM	Rs.46,00,000/- (Rupees Forty Six Lacs Only)	08 SEP 2023 BY 4 PM	10% of the Bid Amount	Rs. 10,000/- (Rupees Ten Thousand Only)	11 SEP 2023 FROM 10AM TO 10.30 AM

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**NORTHERN RAILWAY**  
**Corrig**



